

⑤ their reply on or before
12.12.1989 with a copy
to the applicant or
his advocate. They may
do so by registered post
if they so desire. They
are to be advised that
if they do not file
their reply by that
date the matter is
liable to be heard
ex-parte in terms of
rule 16 of the Central
Administrative Tribunal
(Procedure) Rules, 1987.

Call the case for
directions before the
Tribunal on 14.12.89.
Advise both sides
accordingly.

P. Chaudhri
(PS CHAUDHRI)
M(A)

Notice are issued
to all Respondents
8/11/89

AS
8/11/89

Notice dt 8-11-89
Served on Re NO-5
on dt 9-11-89

NB

16-11-89

Notice dt 8-11-89
Served on Re NO 3 & 4
on dt 25-11-89 & 1-12-89

NB

28-11-89

Notice dt 8-11-89
Served on Re NO-1
on dt Nil

NB
29-11-89

(b)

Applicant informed
of date 14/12/89
by letter dt 24/12/89

Letter dtd. 23.11.89
received from the
respondents is put
up for perusal.

889
6/12/89.

14 - 12 - 1989

1. None present for either party.
2. Respondent no: 5 to be asked to file his reply, as set out in his letter dated 23.11.89, in the proper form and to give a copy thereof to the applicant or his advocate so that it may be taken on record. He may do so by registered post to both the Tribunal and the applicant and file proof of receipt by the applicant at the time of the next hearing. Reply to be so filed on or before

11-1-1990.

3. Call for final hearing at Nagpur on 18-1-1990.
Notice to all parties.

P. Chandhri
(PS CHAUDHRI)
M(A)

Notice are issued
to Applicant & all
Respondent on 14/12/89

14/12/89

Notice dt 19-12-89
Served on RES NOS 1, 2,
3 & 5 on dt 26-12-89

NB

1-1-90

Notice dt 19-12-89
Served on Applicant
on dt 23-12-89
& RES NO-4 on dt
26-12-89

NB

8-1-90